

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

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OA/TA/RA/CCP No. 804/90 19

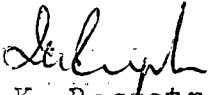

P.L. Kohli & Others  
APPLICANT(S)

Shri S.K. Sawhney  
COUNSEL

VERSUS

Union of India  
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p>4.5.1990.</p> <p>Present: Shri S.K. Sawhney, Counsel for the applicant.</p> <p>Heard the learned Counsel of the applicant. There is no impugned order against which the present application has been filed. Moreover, it is noticed that a representation has been made by the applicants to their superiors, only on 6.11.1989 and without waiting for the decision thereon, <del>and</del> <sup>or</sup> waiting for a reasonable period, they have come before this Tribunal, by way of this application. We accordingly hold that the present application is premature, and therefore, dismiss the same.</p> <p> (I.K. Rasgotra) Member (A)</p> <p> (T.S. Oberoi) Member (J)</p>